

- (2) S.O. 1214 (E), dated the 14th May, 2009, publishing the Fertiliser Control (Second Amendment) Order, 2009.

[Placed in Library. See No.L.T. 15/15/09]

- V. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) of Section 619A of the Companies Act, 1956:

- (a) Forty-second Annual Report and Accounts of the Maharashtra Agro-Industries Development Corporation Limited (MAIDC), Mumbai, for the year 2007-2008, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No.L.T. 48/15/09]

- (b) Thirty-sixth Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2003-2004, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No.L.T. 49/15/09]

- (c) Forty-third Annual Report and Accounts of the Orissa Agro Industries Corporation Limited (OAIC), Bhubaneswar, for the year 2004-2005, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (d) Reviews by Government on the working of the above Corporations.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No.L.T. 47/15/09]

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#### REPORT OF COMMITTEE ON PETITIONS

SHRI RAMA CHANDRA KHUNTIA (Orissa): Sir, I beg to present the Hundred and Thirty-sixth Report (in English and Hindi) of the Committee on Petitions on the petition praying for benefits of pay revision and pension to the VRS optees and retirees of IFCI.

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#### RECOMMENDATION OF THE BUSINESS ADVISORY COMMITTEE

MR. DEPUTY CHAIRMAN: I have to inform the House that the Business Advisory Committee at its meeting held on the 2nd July, 2009 allocated time for the Government Business as follows:-

<b>BUSINESS</b>	—	<b>TIME ALLOTTED</b>
1. General discussion on the Budget (Railways) for 2009-10.	—	(12 Hours — to be discussed together)
2. Consideration and adoption of the Resolution seeking to constitute a new Railway Convention Committee (Fifteenth Lok Sabha) for determination of 'Rate of Dividend payable by the Railways to the General Revenues and other ancillary matters.		
3. General Discussion on the Budget (General) for 2009-10	—	(12 Hours — to be discussed together)
4. Consideration and return of the Appropriation Bills to the Demands for Excess Grants (General) for 2006-07, after it is passed by Lok Sabha.		
5. General Discussion on Jharkhand Budget for 2009-10	—	(12 Hours — to be discussed together)
6. Consideration and return of the Appropriation Bills relating to the Demands for Grants (Jharkhand) for 2009-10, after it is passed by Lok Sabha.		

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**MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND  
VEGETABLE OILS DEVELOPMENT (NOVOD) BOARD**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I move the following Motion:

That in pursuance of clause (e) of sub-section (4) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983(29 of 1983) read with clause (i) of sub-rule (1) of Rule 4 of the National Oilseeds and Vegetable Oils Development Board Rules, 1984, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the National Oilseeds and Vegetable Oils Development Board.

**The question was put and the motion was adopted.**

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**STATEMENT REGARDING GOVERNMENT BUSINESS**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF